

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 80 OF 2006

[Patna, this Tuesday, the 20th Day of November, 2007]

.....
C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI AMIT KUSHARI, MEMBER [ADMN.].

.....
Mahesh Prasad Singh,
S/o Late Judagi Singh.

Vs.

The Union of India through the Chairman Railway
Board, New Delhi & Ors.

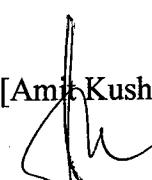
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Counsel for the applicant. :- N o n e.

Counsel for the respondents:- Shri Mukund Jee, SC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- On calls no one responds on behalf of the applicant though learned counsel for the respondents is present. Shri Mukund Jee, learned Standing Counsel appearing for the respondents today submits that written statement has already been filed. From the record it appears that for the last several dates no one has been appearing on behalf of the applicant.

Since today also no one appears to press this application, the same is dismissed for non prosecution.


[Amit Kushari]/M[A]

skj.


[P.K.Sinha]/VC